

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 97 of 2017**

**IN THE MATTER OF:**

**O. Padmanabhan ... Appellant**

**Vs**

**M/s. Supre Hitech Electro Equipments Pvt  
Limited & Ors. .... Respondent**

**Present:**

**For Appellant: Mr Vipin Nair, Advocate**

**ORDER**

28.4.2017 - On the request of the Ld. Counsel for the Appellant, the appeal was allowed to be withdrawn and this court observed in its order dated 10<sup>th</sup> April, 2017 that '*the appeal stands disposed of without liberty to raise the same issue.*'

On hearing Ld. Counsel for the Appellant we may make it clear that the said observation was made only with regard to raising the same issue against the impugned order before the Appellate Tribunal and not before any court of law/Tribunal.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Mr. Balvinder Singh)  
Member (Technical)